

Territories, 17,21,101 personnel were in position leading to a shortfall of 5,42,986 personnel. Thana level data is not Centrally maintained.

(c) To fill up the vacancies of IPS Officers, the batch-size of IPS (direct recruitment) has been increased from 88 to 103 from Civil Services Examination (CSE) 2005, to 130 from CSE, 2008 and to 150 from CSE, 2009. Besides the above, the process of appointments to the Indian Police Service by promotion from State Police Service has been accelerated.

As 'Police' and 'Public Order' are State subjects, falling in List II (Entry 1 and 2) of Seventh Schedule of the Constitution of India. It is primarily the responsibility of the State Governments to ensure adequate provision of police personnel in respective States and improve police-population ratio. The Central advises the States from time to time to bring the requisite reforms.

Increasing the number of assembly seats

1056. SHRI DEVENDER GOUD T.: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Ministry has sought opinion from the Ministry of Law and Justice in connection with increasing the number of Assembly seats in Andhra Pradesh and Telangana;

(b) if so, the details thereof;

(c) whether opinion of the Attorney General was sought on this;

(d) if so, the opinion given by Attorney General;

(e) how Ministry looks at the opinion of the Election Commission that now it is not possible to increase the number of seats in both the States; and

(f) in view of the above, how Ministry is planning to go ahead?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes, Sir. Details of the point on which the opinion of Ministry of Law and Justice were sought are as under:

(i) Whether Section 26 (1) of the A.P. Reorganisation Act, 2014 can be implemented by amending Section 26 itself and without any amendment to Article 170 of the Constitution and if so, may suggest the amendment to be done in Section 26.

(ii) Further in case (i) is to be done, whether, when there is a conflict in the provision of A.P. Reorganisation Act, 2014 and the Constitution of India, which one would prevail?

(iii) Whether the amendment “notwithstanding the provisions contained in Article 170 of the Constitution of India in place of “subject to the provisions contained in Article 170 of the Constitution” would be sustainable.

(c) and (d) Yes, Sir. Department of Legal Affairs, Ministry of Law and Justice has sought the opinion of Ld. Attorney General on above. Ld. Attorney General of India has concluded his opinion as follows:

Answer to Query (i) - No

Answer to Query (ii) - Obviously, the provisions of the Constitution would prevail over any provision of any act of Parliament.

Answer to Query (iii) - No

(e) and (f) In view of above, presently there is no such proposal under consideration.

Illegal immigrants in Assam

†1057. DR. SANJAY SINH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of illegal immigrants in the State of Assam and steps being taken by Government to trace and repatriate these illegal immigrants and results of such steps; and

(b) whether Government has any concrete and effective plans in place to solve the problem of illegal immigration, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) There are reports that illegal immigrants are able to enter into Assam despite several checks and control measures taken along the International Border. Since, entry is clandestine and surreptitious, the number of illegal migrants cannot be ascertained.

In order to prevent illegal migration, Government has taken various measures like strengthening vigilance at the international border by way of equipping Border Security Force with more manpower and modern gadgets, reduction of gaps between border outposts, intensification of patrolling, construction of border roads and fencing, intensification of riverine patrolling etc. Besides, Bangladesh side has also been urged to take effective steps to check illegal movements of its nationals into India.

† Original notice of the question was received in Hindi.